

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.345/AT/2024

Subject : Petition under Section 63 read with Section 79 of the Electricity Act, 2003 seeking adoption of transmission charges payable by Central Transmission Utility of India Limited/Respondent No.1 for implementation of the "Transmission Scheme for Integration of Tumkur – II REZ in Karnataka" by the Petitioner.

Petitioner : Tumkur-II REZ Power Transmission Limited (TRPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, TRPTL
Ms. Lavanya Panwar, Advocate, TRPTL
Ms. Alchi Thapliyal, Advocate, TRPLT
Shri Vivek Pratap Singh, TRPTL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of transmission charges in respect of the "Transmission Scheme for Integration of Tumkur-II REZ in Karnataka" ('the Project') discovered pursuant to the tariff-based competitive bidding process. Learned counsel also submitted that as per the direction of the Commission, the Petitioner has also impleaded all the Designated ISTS Customers and the beneficiaries of the Southern Region as party to the Petition. However, no reply has been received in the matter and thus, it may be reserved for order.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)